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ITEM NO.18

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 21114/2013

(From the judgement and order dated 23/07/2013 in FA No.861/1993
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BALRAM

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

With I.A. 1 (c/delay in filing SLP)

Date: 13/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Mr. Rajeev Kr.Singh,Adv.

Mr. Praveen Kumar Jain, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

List the matter after four weeks.

Liberty is granted to the advocate-on-record for the
petitioner to substitute the incorrect papers from the file.

|(Rajesh Dham)
|Court Master

| |(Sneh Lata Sharma)
| |Court Master

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